HIGH COURT OF MADHYA PRADESH BENCH AT INDORE M.Cr.C No.18214/2020

Mangilal Vs. State of MP

Indore Dated:-03/07/2020

Shri Yogesh Purohit, learned counsel for the petitioner.

Shri Gagan Bajad, learned panel lawyer for the respondent/State.

After arguing at length, learned counsel for the petitioner prays for withdrawal of this first application under section 439 of the Cr.P.C in crime no.97/2018 under section 8/15 of the NDPS Act registered at police station Badod District Agar.

Prayer is allowed.

Accordingly, the present petition stands dismissed as withdrawn.

(Virender Singh) Judge

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